

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 633/MP/2020

- Subject : Petition under Sections 62 and 79(1) of the Electricity Act, 2003 read with related provisions of Chapter 5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 27(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of proposal for Renovation & Modernization for life extension beyond the normal useful life in respect of Khandong Power Station 50 MW (2x25 MW) of North Eastern Electric Power Corporation Limited, Shillong.
- Date of Hearing : 27.4.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : North Eastern Electric Power Corporation Limited (NEEPCO)
- Respondents : Assam Power Distribution Company Limited (APDCL) and 8 Ors.
- Parties Present : Shri Devapriya Chaturverdi, NEEPCO
Shri Abhijit Kalita, NEEPCO
Shri Bibekanand Kalita, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO
Shri Indrajit Tahbaldar, APDCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed, *inter alia*, for approval of the Detailed Project Report ('DPR') on Renovation & Modernization ('R&M') for life extension of its Khandong Power Station ('the Project'). It was further submitted that Commercial Operation Date of the Project was 4.5.1984 and accordingly, the Project will be completing its useful life of 40 years on 3.5.2024.

3. In response to the specific query of the Commission regarding consents of the beneficiaries of the Project on the Petitioner's R&M proposal, the representative of the Petitioner submitted that consents of all the beneficiaries except for Tripura State Electricity Corporation Ltd. ('TSECL') have been received and have filed along with Petition. However, the consent of TSECL has been received subsequent to filing of the Petition. It was further submitted that the Petitioner has sent the copy of the DPR to Central Electricity Authority ('CEA') and the CEA has furnished certain comments thereon.



4. The representative of the Respondent No. 1, APDCL submitted that the consent given by APDCL to the Petitioner's R&M proposal is subject to (i) the Petitioner completes the work by the scheduled completion date as proposed, and (ii) tariff proposed therein is the upper ceiling and there shall be no escalation thereon.

5. After hearing the representatives of the Petitioner and the Respondent, APDCL, the Commission ordered as:-

Admit. Issue notice to the Respondents.

6. The Respondents are directed to file their reply, if any, by 20.5.2021 after serving copy to the Petitioner, who may file its rejoinder, if any, by 10.6.2021.

7. The Petitioner is directed to furnish the following details/information on affidavit by 20.5.2021:

(a) Status of the approval of DPR from CEA;

(b) Copy of consent letter of TSECL on the Petitioner's R&M Proposal;

(c) As COD of Unit-I i.e 7.3.1984 and useful life of hydro units/stations being 40 years as per Regulation 3(73) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, useful life of Unit-I would expire on 7.3.2024. However, R&M of Unit-I has been proposed from September, 2022 i.e. before the expiry of useful life. Similarly, for Unit-II, start date of R&M is before the expiry of useful life. Reason and justification for proposing start of R&M activities before the expiry of useful life; and

(d) Certificate to the effect that works/assets executed during 2009-14 for which additional capital expenditure was allowed and those for which actual ACE has been claimed during 2014-19

8. The due date of filing of reply, rejoinder and information should be strictly adhered to.

9. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**